

INDUSTRIAL RELATIONS

*130. KUMARI SHANTA VASISHT:
SHRI CHITTA BASU :
SHRIMOHITOSH
PURAKAYASTIIA :

Will the Minister of LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्री be pleased to state :

(a) whether Government propose to take over the regulation of the industrial relations in public sector undertakings run by the Central Government;

(b) if so, the reasons therefor ; and

(c) the reactions of the State Governments thereto.

THE MINISTER OF LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्री (SHRI R. K. KHADILKAR) : (a) to (c) The question of amending the definition of the term, 'appropriate Government' under the Industrial Disputes Act, 1947, in the light of the recommendations of the National Commission on Labour was placed before the Labour Ministers' Conference in August, 1971. and the Indian Labour Conference in October 1971. The state Labour Ministers were generally opposed to any change that might reduce the State sphere. The Indian Labour Conference could not discuss (the subject for want of time.

INTERNATIONAL CONFERENCE ON BANGLADESH

*131. SHRI SITARAM KESRI : Will the Minister of EXTERNAL AFFAIRS/विदेश मंत्री be pleased to state :

(a) whether an International Conference on Bangladesh was held in New Delhi in the month of September 1971 ; and

(b) if so, whether Government propose to take steps to implement the resolutions passed at the conference.

THE MINISTER OF EXTERNAL AFFAIRS/विदेश मंत्री (SARDAR SWARAN SINGH): (a) Yes, Sir.

(b) The resolutions adopted at this non-Official Conference were in the form of an appeal and suggestions to the people of the world, all governments and international organisations. The Government of India have, however, taken note of these resolutions and had these matters under consideration already.

HOSPITAL EMPLOYEES

*132 SMT. VIDYAWATI : I
CHATURVEDI: SHRI D.
THENGARI : SHRI M. V.
BHADRAM :

Will the Minister of LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्री be pleased to state :

(a) whether Government have under consideration to bring forward a bill before Parliament in the current session to protect the rights and privileges of the hospital employees who have been badly affected due to the recent judgment of the Supreme Court to the effect that hospitals do not come under the purview of the Industrial Disputes Act;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ;'

THE MINISTER OF LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्री (SHRI R. K. KHADILKAR) : (a) to (c) Action has already been initiated to promote legislation to enlarge the scope of the existing definitions of the terms 'industry' and 'workman' under the Industrial Disputes Act, 1947. It may not, however, be possible for the Government to bring forward the Bill during the current Parliament Session.

STAND OF THE SOVIET UNION AND BULGARIA AT I. P. U. MEET

*133. SHRI K. C. PANDA :
SHRI LOKANATH MISRA :
SHRI CHANDRAMOULI
JAGARLAMUDI : SHRI
PREM MANOHAR : SHRI
SUNDAR SINGH
BHANDARI :
SHRI JAGDISH PRASAD

MATHURAN. Will the Minister of EXTERNAL AFF-

AIRS; **विदेश मन्त्री** be pleased to state :

(a) whether the attention of the Government of India has been invited to a report in the Times of India of 3rd September, 1971 and the Motherland of the 24th September, 1971 to the effect that the Soviet Union and Bulgaria voted against the Indian resolution on the Bangla Desh problem in the Inter Parliamentary Union met in Paris recently ;

(b) whether Government of India have received any report in this regard from the Indian delegation, and if so, what are the details thereof; and

(c) the reaction of the Government of India in regard to the stand taken by the Soviet Union and Bulgaria at the I.P.U. meet?

THE DEPUTY MINISTER IN CHARGE, MINISTRY OF EXTERNAL AFFAIRS, GOVERNMENT OF INDIA (SHRI SURENDRA PAL SINGH): a) Government have seen press reports to this effect.

(b) Delegations of the USSR and Bulgaria voted in favour of:

(i) inclusion of an item on Bangla Desh in the agenda of the I. P. U. Conference proposed by the Indian delegation;

(ii) the resolution adopted by the Conference.

They however voted against one paragraph of this resolution which would have urged the Government of Pakistan to take all appropriate peaceful and democratic steps to halt the refugee flow and establish conditions in East Bengal which would stimulate and encourage the safe and voluntary return of refugees to their homelands. The Indian delegation had also objected to the Tunisian amendment adding the words "to continue" in the Committee. The USSR, Bulgarian and Indian delegates voted in favour of the final resolution. This paragraph did not receive the required two-thirds majority.

(c) The Inter-Parliamentary Union is a forum in which participating legislators from member-countries do not represent their

governments. The Soviet Government have assured us that their views on situation are identical with ours, i. e. the military repression must stop, the verdict of the people and their inalienable rights should be respected, and a political settlement with the already elected leaders of East Bengal can alone create confidence among the refugees to return in safety, honour and dignity.

रांची में भारी इंजीनियरी संयंत्र

*134. श्री देवदत्त कुमार कीकाभाई पटेल :

श्री जगदम्बी प्रसाद यादव :

क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान भारी इंजीनियरी संयंत्र, रांची में उसकी स्थापित क्षमता को देखते हुए उत्पादन का प्रतिशत प्रतिवर्ष कितना-कितना रहा है; और

(ख) इस संयंत्र में की जा रही कार्यवाही का व्यौरा क्या है ?

(•) HEAVY ENGINEERING PLANT AT RANCHI

* 131- SHKIDEVDAIT KUMAR
KIKABHAI PATEL: DR.
BHAI MAHAVIR:
SIKHA J. P. YADAV :

Will the Minister of STEEL AND MINES be pleased to state •

a) what has been the percentage of production in the Heavy Engineering plant at Ranchi, during each of the last three years in view of its installed capacity : and

b) what are the details of the actions being taken in this regard .]

इस्पात और खान मंत्री (श्री एस० मोहन कुमारसंगलम) : (क) और (ख) एक विवरण सभा पटल पर रख दिया गया है ।

† [] English translation.